

## BEFORE THE NATIONAL GREEN TRIBUNAL

## CENTRAL ZONE BENCH AT BHOPAL

EXECUTION PETITION 2 OF 2020

IN

ORIGINAL APPLICATION NO. 88 OF 2015

## IN THE MATTER OF:

BABU LAL JAJOO

APPLICANT

VERSUS

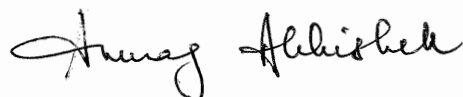
STATE OF RAJASTHAN &amp; ANR.

RESPONDENTS

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## FILED BY:



Counsel for the Respondent no.2 / Jindal Saw Limited

S&A Law Offices.  
E-337, East of Kailash,  
New Delhi - 110065

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RESPONDENTS

**WRITTEN SUBMISSIONS ON BEHALF OF RESPONDENT NO. 2  
/ JINDAL SAW LIMITED****Most respectfully showeth:**

1. That the following written submissions are being made on behalf of Respondent no.2 in compliance with the order dated 24.02.2023 passed in the Captioned matter by this Hon'ble Tribunal.

**Background to the Execution Petition**

2. That the Original Application No. 88/2015 was preferred by the Applicant herein, making various allegations such as illegal mining and illegal blockage of catchment area of Samodi pond by Respondent No. 2.
3. That the Hon'ble Tribunal vide Order dated 11.09.2017 issued the directions for plantation of 10000 trees by the Respondent No.2 and further directed the Collector to identify an area, which would always remain as green belt and would not be liable to be allotted for any such purpose where the trees were required to be cut. Furthermore, Hon'ble Tribunal Order dated 11.09.2017 also directed that the Collector and the Municipal Authorities of Bhilwara to look after its management and further directed that the administration and management of Goshala could be taken under the CSR activity of the Respondent No. 2. *(Para 4.2, 4.3 & 4.7 of the Execution Application)*
4. That after issuance of order dated 11.09.2017 by the Ld. Tribunal, the Respondent No. 2 entered into an agreement dated 26.09.2017 for carrying out the plantation of 10,000 trees. The area of the

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land taken under lease was 100 bighas. That the land was also inspected and visited by the officials of the Forest Department and was found to be appropriate.

5. That the office of the Assistant Conservator of Forests issued letter no. 134 dated 13.10.2017 affirming that the land selected by Respondent No. 2 for taking up the plantation work was appropriate for the reasons that it was only at a distance of 500 meters from the Plant and there was a very negligible possibility of any road construction, acquisition or any other Govt. programs to be executed on the said piece of land, so there existed very less possibility of trees being cut in near future.
6. That 5100 plants out of 10,000 plants had been planted on the abovementioned 100 bighas of land. Whereas the pending work of plantation was to be completed in a phased wise manner by the end of February 2018. It is pertinent to note that the said fact was affirmed by the Respondent No.1 in its Compliance Affidavit dated 21.11.2017 clearing stating that the plantation was surviving in good conditions.
7. Thereafter, the Petitioner issued another letter bearing reference no JSL/BHL/2018/1721 dated 03.01.2018 addressed to the Collector, Bhilwara stating that compliance of the Hon'ble NGT order dated 11.09.2017 has been fulfilled and 10,000 trees have been planted. The details of plantation made were also provided.
8. While enquired by the District Collector on 22.10.2021, The Assistant Conservator of Forest Department, Bhilwara confirmed the status of plantation in the compliance of the order dated 02.09.2021 of the Hon'ble Tribunal and submitted detailed Site Inspection Report vide its letter dated 06.04.2022 and submitted that total 11489 trees of different species are found alive at the plantation site. Therefore, it is amply clear that the Respondent no. 2 has duly complied with the Hon'ble Tribunal Order dated 11.09.2017. Copy of letter dated 06.02.2022 is annexed hereto and marked as **Annexure- 1** .
9. That in compliance of Hon'ble Tribunal Order date 11.09.2017, Respondent No. 2 had been regularly distributing fodder at different locations to the cattle of the local villagers falling in the mining lease area. The said fact was affirmed in the Compliance Affidavit dated 21.11.2017 submitted on behalf of the Respondent No. 1, State of Rajasthan, clearly stating that the Respondent no.2 has made a Fodder Distribution place near Samodi Pond in about 18 Bighas of land falling

in the Mining Lease Area and distribution about 10-12 quintal fodder daily for the cattle of the villagers of affected area in the Mining Lease.

10. That the Hon'ble tribunal vide Order dated 22.01.2018 disposed of the aforementioned Original application in view of the compliance report dated 22.11.2017 filed by the State of Rajasthan/Respondent no. 1, which clarified that there is no overburden left in the Samodi pond area and that there is no obstruction in the catchment of the Samodi pond. It has also been stated that plantation of fruit bearing trees has been raised over 100 bighas land that is adjacent to the plant area and necessary steps have also been taken for protection and maintenance of the trees that has been planted.
11. That in the order dated 22.01.2018, it was also recorded that Respondent no.2 has submitted that the work of establishment of STP would be completed by June'2020.

#### **Proceedings in the Execution Petition**

12. On 01.09.2020, the Applicant filed the present Execution Application under Section 25 of the National Green Tribunal Act, 2010 alleging that Respondents have been willfully flouting the Orders dated 11.09.2017 and 22.01.2018 passed by this Hon'ble Tribunal in the Original Application No. 88/2015 and prayed that Respondents be directed to comply with the aforesaid orders and penalize the Respondents for alleged willful non-compliance of the aforesaid Orders under Section 26 and 28 of the National Green Tribunal Act, 2010.
13. That in the said Execution Application, Notice was issued by the Ld. Tribunal on 12.10.2020 and since then the matter is under consideration of this Hon'ble Tribunal.
14. That on 02.09.2021, the Ld. Tribunal took cognizance of the earlier orders. The Ld. Tribunal recorded in its Order that compliance with directions regarding plantation of trees and goshala has been done. The land for STP has been handed over on 10.10.2017. Only the question of allotment of road/passage to the allotted land is under correspondence.
15. That vide order dated 02.09.2021, the Ld. Tribunal also directed the Municipal Council, Bhilwara to solve the problem of access road to the proposed STP. But the counsel for Municipal Council, Bhilwara even on 29.09.2021, on account of no instruction and information, got the matter adjourned to 30.09.2021.
16. That even on 30.09.2021, as Municipal Council, Bhilwara failed to explain properly with regard to the problem and the matter in

issue or its any reasonable solution. So, the Ld. Tribunal directed the parties to find out a reasonable solution of approach road through consultation and file a report within three weeks.

17. That despite the above order of the Ld. Tribunal, Municipal Council, Bhilwara issued a letter dated 25.10.2021 stating that the land for additional STP of 10 MLD has been given from same land parcel in which the already functional STP is existing. So, technically road of sufficient width is present in front of the STP plant. It was further stated that the request for new access road is not justified.
18. In response, Respondent no.2/the project proponent issued another letter dated 26.10.2021 submitting reasons that why the land from already functional STP cannot be used, for access road.
19. Therefore, once again the site was jointly inspected by the officials of Municipal Council, Bhilwara and the officials of the Project Proponent on 03.11.2021 and 25.11.2021. Again, after detailed inspections, possibility to give access from Kota Road and Kuwada Road was negated by the Municipal Council, Bhilwara.
20. Therefore, as Respondent no.2 was left with no other option and in order to comply with the directions of the Ld. Tribunal, Respondent no.2 issued another letter dated 26.11.2021 to Municipal Council, Bhilwara.
21. In the said letter, Respondent no.2 was constrained to propose that the possible access of 30 feet road can be created from within the premises of the existing STP despite the fact that Respondent No.2 would have to relocate some of its plants viz. sludge bed, solar power plant to construct this road. In the letter it was also requested that the availability of the proposed passage should be co-terminus with the expiry of the Agreement dated 04.08.2017. In other words, the proposed access road to be created from the existing STP should be available for use of Respondent no.2 even after the existing STP is handed over to Municipal Council, Bhilwara in 2031 until the expiry of the Agreement dated 04.08.2017.
22. It is pertinent to note that Respondent no.2 never gave any consent beyond the proposal given under this letter, to construct the proposed access road, from within the premises of existing STP. However, this proposal made by Respondent no.2 was kept pending by the Municipal Council, Bhilwara and no further intimation regarding its acceptance or rejection was issued by Municipal Council, Bhilwara until the hearing scheduled on 06.12.2021.

23. Meanwhile, matter was again taken up for hearing on 06.12.2021. On the said date, the Respondent no.2 apprised the Ld. Tribunal that meetings were held with the Authorities and Municipal Council. Accordingly, Ld. Tribunal adjourned the matter to 20.01.2022 with direction that action taken report must be submitted before the next date of hearing.
24. That upto 19.01.2022, no information/intimation in respect of the proposal given by Respondent no.2 through its letter dated 26.11.2021 was received from Municipal Council, Bhilwara. So, in order to apprise the Ld. Tribunal of the developments, on 19.01.2022, Respondent no.2 filed Additional Documents.
25. That the matter was taken up for hearing on 20.01.2022 where after hearing the submissions of the parties, the Ld. Tribunal in its order recorded that necessary passage which was required for establishment of STP was not provided to the Project Proponent by the Nagar Parishad, Bhilwara. It was further recorded that on previous date, it was argued that in order to procure an access/passage to reach to the allotted land under the letter, the respondent requested the Commissioner, Nagar Parishad, Bhilwara to demarcate the road of 30 feet length in continuation of the existing Kuchha road connecting to Kota bypass which is minimum distance required to prepare approach road to the newly constructed STP but still that has not been provided. It was further recorded that no sufficient explanation has been given by the Nagar Parishad, Bhilwara as to why the land in possession which is attached to the land allocated for the construction of STP is not identified and demarcated for approach road as stated above. Therefore, vide order dated 20.01.2022, the Ld. Tribunal directed Nagar Parishad, Bhilwara to provide 30 feet path way as proposed and identify and demarcate it within 07 days from today or from the date of receipt of this order and submit personal affidavit before this Tribunal on the next date of hearing.
26. That it is pertinent to note that even during the course of hearing on 20.01.2022, Municipal Council Bhilwara did not even inform the Ld. Tribunal about existence or issuance of any such order dated 19.01.2022 and did not even submit any documents/order in support of its contentions.
27. That the matter was again taken up for hearing on 03.02.2022. During the hearing, the Counsel for Municipal Council, Bhilwara submitted that an affidavit on behalf of Municipal Council, Bhilwara has been filed. He also submitted that an official Order dated 19.01.2022 has been issued. But the existence or knowledge of any such affidavit or order dated 19.01.2022 being issued by Municipal Council, Bhilwara was denied by Respondent no.2 as it was not served with any document so far

by the complainant. Upon hearing this submission, the Ld. Tribunal directed that the copy may be provided immediately by the available e-mail. Thereafter, matter was adjourned to 24.02.2022.

28. It is further submitted that official order dated 19.01.2022 passed by the Municipal Council, Bhilwara was served upon Respondent no.2 only on 09.02.2022. Furthermore, the Affidavit stated to be filed on behalf of the Municipal Council, Bhilwara which was directed to be served upon the Respondent no.2 immediately, was never provided.
29. It is submitted that from the above stated facts it is clear that prior to or on 03.02.2022, due to non-supply of Order dated 19.01.2022 and the Affidavit by Municipal Council, Bhilwara, Respondent no.2 had no opportunity at all to controvert or deal with the contents of the Order dated 19.01.2022 passed by the Municipal Council, Bhilwara or the Affidavit stated to be filed before the Ld. Tribunal.
30. That it is only after service of the official order dated 19.01.2022 on 09.02.2022, Respondent no.2 has been informed that Municipal Council, Bhilwara has unilaterally imposed additional/extraneous conditions upon Respondent no.2 regarding which no consent was given by the Respondent no.2 in its letter dated 26.11.2021 or otherwise. The said imposition is clearly in violation of the terms of the Agreement dated 04.08.2017 which has already been executed for installation of this proposed additional 10 MLD STP.
31. It is further submitted that prior to execution of Agreement dated 04.08.2017, an Order dated 20.05.2017 was passed by the Municipal Council, Bhilwara wherein the terms of handing over of the land for the proposed STP were enumerated. Condition 6 of the said order has been reproduced herein below:
 

*“M/s Jindal Saw Limited in this regard will executed a written agreement with Municipal Council, Bhilwara.”*
32. It is also submitted that the Ld. Tribunal while hearing O.A. No. 88 of 2015 in its Order dated 08.08.2017 itself recorded that an agreement has already been executed between the Municipal Council and Respondent no.2 for establishment of STP of 10 MLD. It is therefore, very strange that the Municipal Council after having already executed the agreement dated 04.08.2017 with the Respondent No.2 and also after submitting the same before the Hon'ble Tribunal has now ordered to execute a new agreement with the Respondent No.2 and is trying to impose additional conditions, vide its order dated 19.01.2022. The above conduct of Municipal Council, Bhilwara is not only arbitrary but is also non-est in law.

33. That the Respondent no.2 never gave any consent and had no opportunity to examine the said official order dated 19.01.2022 (as the same was not served upon the Respondent No.2 prior to 09.02.2022), could not address its grievances before the Ld. Tribunal on 03.02.2022 about such unilateral Order dated 19.01.2022.
34. It is humbly submitted that the additional unilaterally imposed conditions as imposed by Municipal Council, Bhilwara have become applicable on Respondent no.2 in terms of the order dated 03.02.2022, which ought not to be in any case applicable to the Respondent No. 2 as the same are unilateral and without any consent of the Respondent No. 2.
35. It is clear that the Municipal Council, Bhilwara has passed the said Order dated 19.01.2022 in haste and with mala fide intention and just to overcome the Order dated 20.01.2022 passed by this Ld. Tribunal.

**I.A. No. 18 of 2022 filed on 22.02.2022 by Respondent no.2**

36. That upon being aggrieved by the aforementioned, the Respondent No.2 filed an Application under Section 18 of the NGT Act dated 22.02.2022 for issuance of appropriate directions against the imposition of additional conditions for the proposed STP plant vide its unilateral order dated 19.01.2022 passed by the Municipal Council, Bhilwara.
37. The Respondent No.2 vide the aforementioned application prayed the following, before the Ld. Tribunal:
- a) that appropriate order/directions to Respondent no.2 to construct the 30 ft. wide access road from the existing STP in terms of the letter dated 26.11.2021 issued by Respondent no.2;
  - b) To issue appropriate directions to Municipal Council, Bhilwara stating that availability of the access road to the proposed STP which is to be constructed from the premises of the existing STP should be co-terminus with the expiry of the Agreement dated 04.08.2017;
  - c) To issue appropriate directions to Municipal Council, Bhilwara for providing uninterrupted sewage water to the fullest capacity free of cost for running the proposed STP by Respondent no.2;
  - d) To issue appropriate directions that no additional conditions, as stipulated in official order dated 19.01.2022 passed by Municipal Council, Bhilwara, regarding which no consent has been given by Respondent no.2, will be applicable on Respondent no.2 and the proposed STP will be governed by the terms of the Agreement dated 04.08.2017;

- e) To issue appropriate directions to the Municipal Council, Bhilwara to accordingly amend the lease period of the agreement dated 04.08.2017 and the effective date for the commencement of the lease period of 30 years shall be the date when appropriate order/directions/permission is granted to Respondent no.2 to constructing the 30 ft. wide access road from the existing STP of the same the present application has been preferred.
38. Meanwhile, in compliance with the directions of the Ld. Tribunal issued vide order dated 03.02.2022, Respondent no.2 has also diligently complied with the directions of the Ld. Tribunal and has started the construction of the STP and has also been filing the Status Reports regularly before this Ld. Tribunal.
39. In compliance of Ld. Tribunal order dated 09.12.2022, the Respondent No. 2 submitted the latest Status Report dated 23.02.2023, wherein the Respondent No 2 apprised the Ld. Tribunal on the work undertaken towards the construction of STP, the relevant content of the Status Report is reiterated below-
- a) That a Batching Plant with Concrete pump, has been mobilized and installed by the Civil Contractor in the STP Plant Area.
  - b) The Foundation work of the Administrative Block has already been completed and part slab of Ground floor is also casted and remaining slab is under progress by the Project Proponent.
  - c) That the excavation work for all 4 SBR Tanks has been completed and Plain Cement Concrete is completed and raft working of two SBR tank has already been casted and raft working for remaining two SBR Tanks under progress.
  - d) Furthermore, Boundary Wall Construction is partly completed and under progress.
  - e) That Excavation work of CCT (Continuous Clear Trench) and pump housework has commenced as well.

After submission of the Status Report on 23.02.2023, more progress has been taken place at the construction site as :

- a. Slab of Administrative Block has been completed.
- b. Rafting of all 4 SBR tank has been completed.
- c. Boundary wall is almost completed.
- d. Excavation of CCT has been completed and further working started.

### **Submissions of Respondent no.2**

**Argument No.1: Execution has been filed without a valid cause of action. Respondent No. 2 duly complied with Order of the Ld. Tribunal dated 11.09.2017 regarding plantation of trees**

40. That after issuance of order dated 11.09.2017 by the Ld. Tribunal, the Respondent No. 2 entered into an agreement dated 26.09.2017 (*Annexure R2/1 @Page 19-23 of the Respondent No. 2 Reply*) for carrying out the plantation of 10,000 trees. The area of the land taken under lease was 100 bighas. That the land was also inspected and visited by the officials of the Forest Department and was found to be appropriate. In this regard, the office of the Assistant Conservator of Forests issues a letter bearing reference no. 134 dated 13.10.2017 (*Annexure R2/2 @Page 24-25 of the Respondent No. 2 Reply*), wherein it was affirmed that the land selected by the Respondent No. 2 for taking up the plantation work was appropriate for the reasons that it was only at a distance of 500 meters from the Plant and there was a very negligible possibility of any road construction, acquisition or any other Govt. programs to be executed on the said pieced of land , so there existed very less possibility of trees being cut in near future.
41. Accordingly, 5500 plants out of 10,000 plants had been planted on the abovementioned 100 bighas of land. Whereas the pending work of plantation was to be completed in a phased wise manner by the end of February 2018. It is pertinent to note that the said fact was affirmed by the Respondent No. 1 in its Compliance Affidavit dated 21.11.2017 clearing stating that the plantation were surviving in good conditions. (*Annexure R2/3 @Page 26-37 @Page 28 of the Respondent No. 2 Reply*)
42. Thereafter, the Petitioner issued another letter bearing reference no JSL/BHL/2018/1721 dated 03.01.2018 (*Annexure R2/4 @Page 38-40 of the Respondent No. 2 Reply*) addressed to the Collector, Bhilwara stating that compliance of the Hon'ble NGT order dated 11.09.2017 has been fulfilled and 10,000 trees have been planted. The details of plantation made were also provided. (*Para 12 @Page 6 of the Respondent No. 2 Reply*).
43. That on 02.09.2021, the Ld. Tribunal took cognizance of the earlier orders. The Ld. Tribunal recorded in its Order that compliance with directions regarding plantation of trees has been done.
44. Thus, the allegation made by the Petitioner that the Respondent no.2 has not completed the work of plantation of trees and has flouted the directions of this Hon'ble Tribunal is absolutely wrong, false and hence denied. It is therefore, most respectfully prayed that the instant petition filed by the Applicant must be rejected with heavy costs.

***Argument No. 2: Respondent No. 2 duly complied with Order of the Ld. Tribunal dated 11.09.2017 regarding gowshala***

45. It is submitted that in respect of the Gowshala, Hon'ble Tribunal had directed the Collector and the Municipal Authorities of Bhilwara to look after its management. Further the Ld. Tribunal had also suggested that administration and management of Gowshala could be taken up under the CSR Activity of Respondent no.2 company.
46. That the Respondent No. 2 had been regularly distributing fodder at different locations to the cattle of the local villagers falling in the mining lease area as per the Environmental Clearance conditions. Further the answering Respondent has also established Gowshala in the mining lease area to facilitate and feed the cattle of nearby villagers affected from the allotment of Charagah land. That the said fact was also affirmed by the Respondent No. 2 in tis Compliance Affidavit dated 21.11.2017 (***Annexure R2/3 @Page 26-37 @Page 27 of the Respondent No. 2 Reply***) clearing stating that the Respondent has made a Fodder Distribution place near Samodi Pond in about 18 Bighas of land falling in the Mining Lease Area and distribution about 10-12 quintal fodder daily for the cattle of the villagers of affected area in the Mining Lease.
47. That on 02.09.2021, the Ld. Tribunal took cognizance of the earlier orders. The Ld. Tribunal recorded in its Order that compliance with directions regarding gowshala has been done.
48. Hence, the Petitioner has wrongfully and maliciously made the allegation that no work as directed by the order of the Hon'ble Tribunal has been carried out by the Respondent No.2 Company.

***Argument No. 3: Merely bald allegations unsupported by cogent evidence has been filed by the Applicant before this Hon'ble Tribunal***

49. It is pertinent to mention that in the para 4.5 under reply, Petitioner has alleged that it gave repeated reminders to the District Collector, Bhilwara and there are reported incidents of people getting physically hurt by stray cattle. However, to support these contentions Petitioner hasn't attached any document to corroborate any of its allegations. The Petitioner deliberately hide the fact that the Municipal Council Bhilwara has already administering and maintaining Gowshala for stray cattle of the city. Besides, it is pertinent to mention here that the Ld. Tribunal clearly directed the District Collector and Municipal Council to administer and maintain the issue of stray cattle. The Petitioner, maliciously trying to shift liability of MCB onto the Respondent No.2. Therefore, it is once again most respectfully prayed that

the instant petition filed by the Petitioner is liable to be rejected with heavy costs.

***Argument No.4: Respondent No. 2 duly complied with Order of the Ld. Tribunal dated 22.01.2018 regarding set up of Sewage Treatment Plant***

50. That Respondent No.2 has duly complied with the Hon'ble Tribunal Order dated 22.01.2018 and have done all the efforts to establish the STP of 10 MLD. The land allotted by Municipal Council, Bhilwara vide letter dated 20.05.2017 to Respondent No. 2 for establishment of STP did not have any access/passage to reach the allotted land. Due to such non-availability of any access/passage to reach the allotted land and despite the repeated reminders and follow-up from Respondent No. 2 on Municipal Council, Bhilwara for demarcation of 30 feet road for passage, establishment of STP got delayed without any fault on part of Respondent No. 2.
51. Thereafter, Municipal Council, Bhilwara vide letter dated 19.01.2022 allotted the land for passage with unilaterally imposed additional conditions, for which no consent was given by Respondent no.2.
52. However, despite the above, in compliance with the directions of the Ld. Tribunal recorded in order dated 03.02.2022, Respondent no.2 has started the construction work of the STP. It clearly shows the bonafide of the Respondent no.2.

**Submissions of Respondent No. 2 on I.A. No. 18 of 2022**

**Argument No. 5: Order dated 19.01.2022 passed by Municipal Council, Bhilwara has been passed in haste with a malafide intent and to circumvent the Order dated 20.01.2022 of the Ld. Tribunal**

53. As mentioned in the aforementioned paragraphs, the Respondent No. 2, is aggrieved by the unilateral order dated 19.01.2022 passed by the Municipal Council, Bhilwara. Respondent No. 2 filed IA No. 18 of 2022 for issuance of appropriate directions against the imposition of additional conditions for the proposed STP plant vide is still pending.
54. That vide order dated 02.09.2021 (under the Execution Petition), the Hon'ble Tribunal directed the MCB to solve the problem of access road to the proposed STP. However matter was adjourned as no instruction to Counsel by Municipal Council, Bhilwara.
55. That on 30.09.2021, Hon'ble Tribunal, directed the parties to find out a reasonable solution of approach road through consultation and file a report within three weeks. (Annexure A/1, Page 4-50 of Application).

56. That despite the order dated 30.09.2021 of the Ld. Tribunal, Municipal Council, Bhilwara issued a letter dated 25.10.2021 stating that the request for new access for road is not justified. (Annexure – A/2 (Colly) at Pg. 19).
57. That on 26.10.2021, Respondent no. 2 provided reasons for why the land already provided cannot be used for access road. On 03.11.2021 and 25.11.2021, site was jointly inspected by the officials of Municipal Council, Bhilwara and Respondent no. 2. However, possibility to give access from Kota Road and Kuwada Road was negated by the MCB. (*Annexure – A/3 at Pg. 24-26 of Application*).
58. On 26.11.2021, Respondent No. 2 was constrained to propose to MCB that the possible access of 30 feet road can be created from within the premises of the existing STP despite the fact that Respondent No.2 would have to relocate some of its plants. It was requested that the availability of then proposed passage should be co-terminus with the expiry of the Agreement dated 04.08.2017. (*Annexure – A/3 at Pg. 24-26 of Application*).
59. That On 06.12.2022, Respondent no.2 apprised the Ld. Tribunal that meetings were held with the Authorities and Municipal Council. Accordingly, matter was adjourned to 20.01.2022 with direction that action take report must be submitted before the next date of hearing.
60. That on 20.01.2022, the Hon'ble Tribunal directed Municipal Council, Bhilwara to provide 30 feet path way as proposed to be identified and demarcate within seven days from the date of the Order.
61. That, during the hearing dated 20.01.2022 before this Hon'ble Tribunal, Municipal Council, Bhilwara neither informed this Hon'ble Tribunal about existence or issuance of any such order dated 19.01.2022 nor submitted any documents/order in support of it. It is further submitted that Municipal Council, Bhilwara did not serve the Order dated 19.01.2022 to Respondent No.2.
62. That, the malafide intention of Municipal Council, Bhilwara is evident from the fact that, it is only after the issuance of direction of this Hon'ble Tribunal on 20.01.2022, during the hearing on 03.02.2022, the Municipal Council, Bhilwara submitted that an Affidavit on behalf of Municipal Council, Bhilwara has been filed and also informed the Tribunal about the Official Order dated 19.01.2022.
63. It is submitted that during the hearing on 03.02.2022, Respondent No. 2 vehemently denied the existence or knowledge of any such affidavit or order dated 19.01.2022. Thereafter, this Hon'ble Tribunal directed that the copy of the affidavit and order dated 19.01.2022 to be served to Respondent No.2.

64. That, the Official order dated 19.01.2022 passed by the Municipal Council, Bhilwara was served upon Respondent no.2 only on 09.02.2022. (Annexure- A/7 @ Pg. 44, 50 of Application for Directions dated 22.02.2022), whereas the affidavit was served on Respondent No. 2 only on 02.03.2022.
65. That, from the above submission, it is clear that issuance of Order dated 19.01.2022 was in haste and with malafide intention and is an afterthought of this Hon'ble Tribunal' Order dated 20.01.2022. Accordingly , it is humbly prayed that appropriate action be taken against the Municipal Council, Bhilwara

***Argument No.6: Order dated 19.01.2022 passed by Municipal Council, Bhilwara has been passed in violation of the principles of natural justice***

66. It is submitted that the Order dated 19.01.2022 violates the Principle of Natural Justice as Respondent no.2 had no opportunity to deal with unilateral conditions imposed by Municipal Council Bhilwara in its order dated 19.01.2022.
67. It is submitted that Respondent No. 2 neither gave any consent beyond the proposal given under the letter dated 26.11.2021 to construct the access road for the proposed STP within the premises of existing STP nor Municipal Council, Bhilwara issued any response to the said proposal.
68. Principle of natural justice requires that before imposition of additional conditions, Respondent No.2 should have given an opportunity to reply to additional conditions especially when an agreement dated 04.08.2017 is already there in existence in respect of the subject STP.
69. It is submitted that Respondent no.2 had no opportunity to examine or reply to the official order dated 19.01.2022.
70. That Respondent no.2 could not address its grievances about unilateral Order dated 19.01.2022 even before the Hon'ble Tribunal on 03.02.2022 because the same was served upon the Respondent No. 2 only on 09.02.2022. Unilaterally imposed conditions as imposed by Municipal Council, Bhilwara have become applicable on Respondent no.2 in terms of the order dated 03.02.2022. That unilateral imposition of Order dated 19.01.2022 on Respondent No.2 is in violation of principles of Natural Justice and this Hon'ble Tribunal's orders.

***Argument No.7: Order dated 19.01.2022 is in violation of the Agreement dated 04.08.2017 which has already been executed for the subject STP***

71. It is submitted that the Hon'ble Tribunal in its Order dated 08.08.2017 while hearing O.A. No. 88 of 2015, recorded that an agreement dated 04.08.2017 has already been executed between

the Municipal Council, Bhilwara and Respondent no.2 for establishment of STP of 10 MLD.

72. That after having executed the agreement dated 04.08.2017 with the Respondent No.2, the Municipal Council, Bhilwara has now ordered to execute a new agreement with the Respondent No.2 and is trying to impose additional conditions, vide its order dated 19.01.2022.
73. That the imposition of additional conditions by Municipal Council, Bhilwara vide order dated 19.01.2022 is arbitrary in nature and violating the terms of existing Agreement dated 04.08.2017.

***Argument No.8: Respondent No.2 by establishing the STP is assisting the Municipal Council, Bhilwara in fulfilling its constitutional obligation.***

74. Respondent No.2 by establishing the STP is assisting the Municipal Council, Bhilwara in fulfilling its constitutional obligation. It is submitted that under Article 243-W of the Constitution of India read along with Item 6 of Schedule XII, responsibility of the Municipal Council, Bhilwara extends to “public health, sanitation conservancy and solid waste management”. The Hon’ble Supreme Court in para 10 of the *Paryavaran Suraksha Samiti v. Union of India, (2017) 5 SCC 326*, observed that;

*“10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to “public health, sanitation conservancy and solid waste management”, we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty....”*

75. The Hon’ble Tribunal in its order dated 01.03.2017 while hearing of OA No. 88/2015 quoted the above said order and directed the State to take up on urgent basis stating that *“Thus while drawing the attention of the State Government to the above issue and particularly when there is in Rajasthan an Industry who is willing not only to set up the STP for the treatment of the Sewage also for utilizing the treated water at their steel plant which would invariably require huge quantity of water which can safely be saved if treated water is allowed to be utilised and taken from STP by the Respondent No.2 for this purpose”*.

76. That imposition of additional conditions and signing of new agreement for establishment of new STP in accordance with agreement dated 05.10.2011 and Minutes of Meeting dated 24.12.2014 will impose onus on Respondent No.2 for the payment for maintenance of Parks/drains as it is under the existing Agreement of STP imposed vide meeting dated 24.12.2014. No such cost should be imposed upon Respondent no. 2 as by establishing STP, Respondent No. 2 is fulfilling the Constitutional obligation of the Municipal Council, Bhilwara.
77. It is submitted that Respondent No. 2 has complied with this Hon'ble Tribunal Order dated 11.09.2017 and 22.01.2018. That the Compliance of this Hon'ble Tribunal Order dated 11.09.2017 and 22.01.2018 by Respondent No.2 was confirmed by the Respondent No.1 in its Compliance affidavit dated 21.11.2017. Since allotment of access road for the allotted land of STP vide order dated 19.01.2022, Respondent No.2 has taken all the necessary steps for establishment of new STP and will complete the construction of new STP by June 2024.
78. Therefore, in view of the aforesaid submissions, it is evident that the present Execution Application has no substance and factual basis. The same is also without support of any cogent evidence. Hence, the captioned Execution Application shall be dismissed and rejected with exemplary cost.
79. It is further submitted that order dated 19.01.2022 passed by the Municipal Council, Bhilwara is unilaterally imposed on Respondent No.2 and violates Principles of natural justice. It is submitted that the prayer sought by Respondent No.2 in its application dated 22.02.2022 for seeking direction should be allowed and it further provides that Respondent No. 2 gave his consent limited to letter dated 26.11.2021 and no additional condition beyond that letter would be applicable on Respondent No.2.
80. That the Respondent No. 2, in view of IA No. 18 of 2022 prays that Municipal Council, Bhilwara be directed that Respondent No.2 may construct of 30 ft. wide access road from the existing STP in terms of consent given by Project proponent vide letter dated 26.11.2021 only. (***Refer Annex - A/3. Pg. 24 to 26 of Application***).
81. Further, this Hon'ble Tribunal may also declare that the Project proponent gave his consent limited to its letter dated 26.11.2021 and directions to construct 30 ft. access road must be issued in that regard only. Furthermore, it is also prayed before this Hon'ble Tribunal that no additional conditions as imposed by MCB in their official order dated 19th January, 2022 must be permitted.

82. That the proposed STP will be governed by the terms of agreements dated 4th August, 2017 which has been recognized by this Ld. Tribunal in its Order dated 08.08.2017 (*Refer Annex – A/10 Pg. 59-60. Typed copy @ Pg. 60*). It is also prayed that the Municipal Council, Bhilwara must not be allowed to unilaterally change the terms of already executed Agreement dated 04.08.2017 for the new STP.
83. It is further prayed, that this Hon'ble Tribunal may direct that the availability of the access road to the proposed STP from the existing STP should be co-terminus with the expiry of the Agreement dated 4<sup>th</sup> August, 2017. It is further submitted that the effective date of the lease period of 30 years as mentioned in the Agreement dated 04.08.2017 may be taken from the date of handover of access road to the STP i.e. 19.01.2022 as the delay in construction of the proposed STP was on account of Municipal Council, Bhilwara due to not providing Right of way to the Project Proponent (date of order of Municipal Council Bhilwara 19.01.2022). Thus, the expiry of 30 years period provided in the Agreement must be extended upto 18.01.2052. Thus, appropriate direction in this regard may be issued by this Ld. Tribunal.
84. Further, it is also prayed that the Municipal Council, Bhilwara or any other authority, if any, be directed to provide uninterrupted sewage water to the fullest capacity "Free of Cost" to the proposed STP.
85. That the Respondent no.2 craves liberty of this Hon'ble Tribunal to refer and rely upon appropriate case laws at the time of making submissions.

**FILED BY:**

*Anurag Abhishek*

**Counsel for the Respondent no.2/Jindal Saw Limited**

S&A Law Offices.

E-337, East of Kailash,

New Delhi - 110065

Place: New Delhi

Date: 15.03.2023

राजस्थान सरकार

कार्यालय उप वन संरक्षक, भीलवाडा

क्रमांक-एफ1 ( )तक/उवस/2023/ 666

दिनांक 30-1-2023

निमित्त

श्री पराग पटेल C/o जिन्दल सॉ लि.

पता- आराजी नं. 9667/6711,

तिरंगा पहाडी के पास, ग्राम पुर

जिला-भीलवाडा

विषय:-सूचना के अधिकार अधिनियम 2005 के अन्तर्गत आपका आवेदन  
दिनांक 09.01.2023 के संबंध में।

उपरोक्त विषयान्तर्गत सूचना के अधिकार अधिनियम 2005  
के अंतर्गत आपके आवेदन दिनांक 09.01.2023 में चाही गई सूचना संलग्न प्रेषित है।  
संलग्न:- उपरोक्तानुसार

( वीर सिंह )  
उप वन संरक्षक,  
भीलवाडा

## कार्यालय उप वन संरक्षक, भीलवाडा

कमांक:एफ-( )एफ.सी.ए/उवसं/ 2451

दिनांक 6/4/22

जिला कलक्टर,  
भीलवाडा।विषय:- माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल द्वारा पारित आदेश  
दिनांक 2.9.2021 OA No. 88/2015 E.A.No. 02/2020 titled  
as Babulal Jajoo Vs State of Rajasthan & Other की  
पालना करने बाबतप्रसंग:- आपका पत्र कमांक एफ-25-2(7)(3)वि/46361 दिनांक 22.10.  
2021

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के कम में इस कार्यालय के आदेश कमांक 899-04 दिनांक 2.2.2022 द्वारा माननीय न्यायालय की पालना हेतु जीवितता निर्धारण हेतु दल का गठन कर गणना रिपोर्ट चाही गई, जिसकी प्रति श्रीमान् को पृष्ठांकित की गई है।

क्षेत्रीय वन अधिकारी, भीलवाडा के पं.सं. 108 दि. 4.3.2022 द्वारा प्राप्त रिपोर्ट अनुसार जिन्दल शॉ लि. द्वारा ग्राम पुर के खसरा नं. 6271 रकबा 48-16 बीघा कि म गे.मु. मगरी, 6718 रकबा 54-07 बीघा कि म बंजड़, 6719 रकबा 7-10 बीघा कि म बंजड़, 6725 रकबा 74-04 बीघा कि म गे.मु. मगरी व 6726 रकबा 8-12 बीघा कि म गे.मु. मगरी, कुल किता 5 कुल रकबा 191-09 बीघा में से 100 बीघा भूमि किराये पर लेकर वृक्षारोपण वृक्षारोपण किया गया है। उक्त वृक्षारोपण का दिनांक 21.02.2022 व 22.02.2022 को संयुक्त मौका निरीक्षण किया गया। मौका निरीक्षण में विभिन्न प्रकार के वृक्षों के कुल 11489 वृक्ष जीवित पाये गये हैं।

प्रजातिवार संकलित गणना प्रपत्र, ब्लॉक ए.बी.सी.डी. प्रजातिवार गणना प्रपत्र सहित रिपोर्ट संलग्न आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय,

(डी.पी.जागावत)

उप वन संरक्षक,

भीलवाडा

दिनांक 6/4/22

कमांक:एफ-( )एफ.सी.ए/उवसं/ 2452-54

प्रतिलिपि निम्नांकित को सूचनार्थ प्रेषित है:-

1. खनिज अभियंता, भीलवाडा।
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल भीलवाडा।
3. आयुक्त, नगर परिषद भीलवाडा।

सूचना के अधिकार के तहत

उप वन संरक्षक  
भीलवाडा

(डी.पी.जागावत)

उप वन संरक्षक,

भीलवाडा

## कार्यालय क्षेत्रीय वन अधिकारी, भीलवाड़ा

क्रमांक :- 108

दिनांक : 04/03/2022

निमित्त

श्रीमान् उप वन संरक्षक,  
भीलवाड़ा (राज.)

विषय : जिन्दल शॉ लिमिटेड भीलवाड़ा द्वारा लगाये पौधो कि गणना रिपोर्ट प्रस्तुत करने बाबत।

प्रसंग : श्रीमान् के पत्रांक : 900.04 दिनांक 02.02.2022 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि आपके सन्दर्भित आदेश की पालना में रनेज भीलवाड़ा द्वारा लगाये गये पौधे कि गिनती कराई गई जिनमें 11489 पौधे जीवित अवस्था में पाये गये आप द्वारा गठित दल के सदस्यों के समक्ष गणना कराई गई गणना की शीटे (5 कॉपी) ब्लोक वाईज व प्रजाति वार गणना प्रपत्र व एग्जाई गणना प्रपत्र वास्ते आवश्यक कार्यवाही श्रीमान की सेवा में प्रेषित है।

संलग्न :-

1. प्रजातिवार एग्जाई गणना प्रपत्र- पेज 1
2. ब्लोक ए.बी.सी.डी. प्रजातिवार गणना (पेज 2 से 9)
3. गणना कॉपियां - 5

REC  
3.9.5.  
8/3/22



*(Signature)*  
क्षेत्रीय वन अधिकारी  
भीलवाड़ा (अधिकारी)  
भीलवाड़ा

सूचना के अधिकारी के तहत

उप वन संरक्षक  
भीलवाड़ा

जिन्दा हाँ छिल्लेड में पौध विरस्य गणना प्रतिवेदन प्रजातिगत निम्नानुसार  
पाया गया, जिन्की गणना कोपी साथ संलग्न है।

Block - A

दिनांक :- 21-02-2022

गणना दल :- ① राजेन्द्र प्रसाद शिवेदी संचालक  
② चन्द्रपाल सिंह राजावत संचालक  
③ अजयप्रकाश रेगा वनरक्षक  
④ आगबन्द खैरा वनरक्षक  
⑤ शंकर लाल विश्वनीश संचालक  
⑥ हरी शंकर विश्वनीश वनरक्षक

क्र.सं.	प्रजाति-पौधा	गणना दल नं-1	गणना दल नं-2	गणना दल नं-3	गणना दल नं-4	योग
1.	नीम	220	95	197	216	728
2.	बिराम	262	91	107	307	767
3.	अमरुद	188	09	108	226	531
4.	खिल्लपडा	18	67	52	70	207
5.	कैशीपा श्यामा	29	75	04	54	162
6.	गुणमोहर	34	19	09	53	115
7.	रुनैर	04	24	02	29	59
8.	जामुन	49	-	09	67	125
9.	असुन	-	01	-	05	06
10.	खैर	11	77	05	53	146
11.	कैशी कबूल	15	3	14	22	54
12.	रमली	-	07	-	-	07
13.	आबला	09	-	22	65	96
14.	हैलेरलोनीन	-	32	-	60	92
15.	विकरनी	-	-	-	05	05
						योग 3100

टी.एम.  
संचालक  
वनरक्षक

शंकर लाल विश्वनीश  
(संचालक)  
वनरक्षक

अजयप्रकाश रेगा  
(वनरक्षक)

आगबन्द खैरा  
(वनरक्षक)

शंकर लाल विश्वनीश  
(संचालक)

हरी शंकर विश्वनीश  
(वनरक्षक)

सूचना के अधिकार के तहत

उप वन संरक्षक  
भीलवाड़ा

BLOCK - NO. A

क्र. सं.	प्रजाति पौधा	गणना दल नं. 1	गणना दल नं. 2	गणना दल नं. 3	गणना दल नं. 4	संलग्न 1-4 का योग BF - 3100
16.	बिरु	07	-	1	-	8
17.	अमलरास	-	02	-	-	02
18.	सुबधूल	07	12	09	-	28
19.	शैफ	-	-	-	18	18
20	ढाऊ	06	03	04	-	13
21	करंज	01	-	-	02	03
22	कोशकमेल	-	01	01	01	03
23	रेणि	03	-	05	01	09
24	सीराफल	-	-	04	-	04
25	करंड	-	01	-	-	01
26	पीपल	-	01	-	-	01
27	कैवडा	01	-	-	-	01
28	जलदण्ड	01	-	-	-	01
29	दुरेल	01	-	01	13	15
30	गूलर	-	-	01	-	01
31	नींबू	-	-	05	-	05
32	कफकफ	-	-	-	11	11
	योग :-	866	520	560	1278	3224

नोट:- ब्लॉक क्रमांक A में 3224 पौधे जिकिर व 167 आली-आउटे पापे जपे

(संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक)  
 (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक)  
 (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक) (संयोजक/सहायक)

श्री...  
 श्री...  
 श्री...

सूचना के अधिकार के तहत

उप वरिष्ठ संरक्षक  
भीलवाड़ा

बिन्दु शां लिमिटेड में पीपल गठना प्रविष्टन पुनर्जातिवा निम्नानुसार पाया गया  
 जिनकी गठना कोपी साथ संलग्न हैं।

Block No - B

दिनांक 21-02-2022

- गठना नं: 1) राजेन्द्र प्रसाद प्रियेरी अठ वनपानु  
 2) चन्द्रपामु सिंह रामावर वनपानु  
 3) भोगचन्द बेरवा वनपानु  
 4) सत्यपुत्रा रेगा वनपानु  
 5) छी शंभु विरानीर वनपानु  
 6) शंभु कानु विरानीर वनपानु

क्र.सं.	प्रजाति पीपल	गठना नं-1	गठना नं-2	गठना नं-3	गठना नं-4	योग
1.	शिखम	52	34	198	166	450
2.	कैरीपश्यामा	148	168	235	836	889
3.	नीम	262	212	340	389	1203
4.	सीताफल	02	02	01	—	05
5.	अमलतास	—	40	17	19	76
6.	बैर	02	05	21	44	72
7.	झिली	01	02	—	—	03
8.	शैल	—	01	—	—	01
9.	धुबधुल	—	03	20	—	23
10.	जामुन	04	04	35	35	78
11.	गुलभीहर	01+40=41	62	08	35	146
12.	करेज	420+125 =545	184	01	—	730
13.	पैरी वबुल	19+4=23	30	61	78	192
						योग 3968

श्री चन्द्रपामु सिंह (सत्यपुत्रा रेगा) श्री शंभु कानु विरानीर  
 श्री भोगचन्द बेरवा श्री राजेन्द्र प्रसाद प्रियेरी  
 श्री सीता राम रेगा  
 सुचना के अधिकार के तहत  
 श्री शंभु कानु विरानीर  
 श्री सीता राम रेगा

विशेष शांतिमूर्ति में पौध गणना प्रतिवेदन प्रजातिवार किन्नासुसार पक्या गया, जिनकी गणना कौपी साथ संलग्न है।

BLOCK NO - B

दिनांक :- 21-02-2022

- गणना दल :-
- ① राजेन्द्र प्रसाद तिवेदी, स. वनपाल
  - ② यदुपाल सिंह राणावत, स. वनपाल
  - ③ सत्य प्रकाश रेगर, वनरक्षक
  - ④ आनन्द वैरवा, वनरक्षक
  - ⑤ हरिचंकर विरनो, वनरक्षक
  - ⑥ शंकर लाल विरनो, केवलगर्द

क्र.सं.	प्रजाति पौधा	गणना दल नं-1	गणना दल नं-2	गणना दल नं-3	गणना दल नं-4	योग (गणना 1-4 का योग)
14	ऐनेस्टोनीया	—	—	18	32	50
15	ढाऊ	—	—	01	—	01
16	कदम्ब	—	—	05	06	11
17	पीपल	—	—	01	03	04
18	बूड	01	—	01	—	02
19	कटहल	06	—	—	—	06
20	अबूरी	02	—	—	16	18
21	सैमल	03	—	—	—	03
22	अमरुद	01	—	—	08	09
23	अर्जुन	—	—	—	28	28
24	बिजवपत्र	—	—	—	06	06
25	शागवान	—	—	—	03	03
26	आम	—	—	—	02	02
	योग	1093	747	363	1206	4011

नोट :- ब्लॉक संख्या - B में 4011 जिवीत पौधे व 414 खली अंडे पाये गये।

(सत्य प्रकाश रेगर) (हरिचंकर विरनो) (शंकर लाल विरनो) (यदुपाल सिंह राणावत) (राजेन्द्र प्रसाद तिवेदी)  
 वनरक्षक वनरक्षक वनरक्षक वनरक्षक वनरक्षक  
 स. वनपाल (हरिचंकर विरनो) व. र.

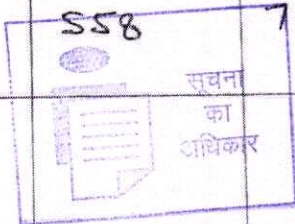
सूचना के अधिकार के तहत

उप वन संरक्षक  
भीलवाड़ा



Block - C

क्र.सं.	प्रजाति पौधा	गणना सं. नं-1	गणना सं. नं-2	गणना सं. नं-2	गणना सं. नं-4	योग गणना सं. 1-4 of 2753
13	कंज	—	17	01	—	18
14	रौंघ	02	04	—	—	06
15	गुणमोहर	—	01	—	05	06
16	धुपबुल	01	—	—	—	01
17	शूकर	—	—	—	01	01
	योग	483	558	768	376	2785



नौद. ब्लॉक - C  
में 2785 पौधे

जिरीत व 733 खाली खंडे पाये गये।

श्री प्र. ए. सिंह (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक)  
 श्री राजेश कुमार (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक)  
 श्री राजेश कुमार (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक) (संरक्षक)

सूचना के अधिकार के तहत  
उप वन संरक्षक  
भीलवाड़ा



क्र.सं.	प्रजाति पीछा	गणना दल नं-1	गणना दल नं-2	गणना दल नं-3	गणना दल नं-4	योग गणना दल (1-4) 1469
17	एलेक्ट्रोनीया	-	02	-	-	02
18	ढाऊ	01	04	-	-	05
19	पुरेल	05	-	-	-	05
20	शीश	02	-	-	-	02
21	जामुन	10	-	-	-	10
	योग	580	212	336	341	1469

नोट :- ब्लॉक संख्या :- D में 1469 पौधे जमीन व 377 खाली खंडों पर

श्री विष्णु (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक)  
 अध्यक्ष (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक)  
 अध्यक्ष (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक)  
 अध्यक्ष (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक) उप (संयोजक/संयोजक)

सूचना के अधिकार के तहत  
 उप वन संरक्षक  
 भीलवाड़ा

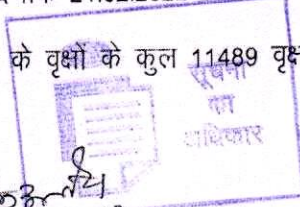
मौका निरीक्षण प्रतिवेदन

एन.जी.टी. भोपाल में विचाराधीन प्रार्थनापत्र क्रमांक OA No. 88/2015 E.A. 02/2020 श्री बाबूलाल जाजू बनाम राजस्थान राज्य व अन्य प्रकरण में माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल द्वारा पारित आदेश दिनांक 02.09.2021 की पालना में श्रीमान् जिला कलक्टर भीलवाड़ा के पत्रांक एफ-25-2(7)(3)वि/46361 दिनांक 22.10.2021 के अनुसार कार्यालय उपवन संरक्षक के पत्र क्रमांक एफ-( ) विकास/उवसं/899 दिनांक 02.02.2022 द्वारा गठित कमेटी (सहायक वन संरक्षक भीलवाड़ा, प्रदूषण नियन्त्रण मण्डल, खनिज विभाग व जिन्दल सॉ लि0) के प्रतिनिधियों द्वारा साथ मिलकर ग्राम पुर के खसरा संख्या 6271 रकबा 48-16 बीघा, 6718 रकबा 54-07 बीघा, 6719 रकबा 7-10 बीघा, 6725 रकबा 74-04 बीघा, 6726 रकबा 8-12 बीघा कुल किता 5 कुल रकबा 191-09 बीघा भूमि में जिन्दल सॉ लि0 द्वारा वर्ष 2017 में 100 बीघा भूमि किराये पर लेकर वृक्षारोपण किया गया था तथा 5 वर्ष तक देखरेख का जिम्मा भी कम्पनी द्वारा ही किया जाना था। जिनका माननीय एन.जी.टी. भोपाल न्यायालय के आदेशों की पालना स्वरूप पौधों की जीवितता के निर्धारण हेतु संयुक्त मौका निरीक्षण दिनांक 21.02.2022 व 22.02.2022 को किया गया।

वक्त मौका निरीक्षण में विभिन्न प्रकार के वृक्षों के कुल 11489 वृक्ष जीवित अवस्था में पाये गये।

*Bhadi Mena*  
भारती मीना  
जे.ई.ई. रा0रा0प्र0नि0म0

*नवीन अजमेरा*  
22/02/2022  
नवीन अजमेरा  
ए.एम.ई. खनिज विभाग



*गोविन्द खीची*  
गोविन्द खीची  
कार्यालय सहायक वन संरक्षक  
वन विभाग

*Rajendra Singh*  
राजेन्द्र सिंह  
प्रतिनिधि जिन्दल सॉ लि0

सलग्नक- गणना रजिस्टर की प्रति।

सूचना के अधिकार के तहत

उप वन संरक्षक  
भीलवाड़ा

**Guddu Jha**

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**From:** Ankita Sinha  
**Sent:** Wednesday, March 15, 2023 2:30 PM  
**To:** nluadvrohitsharma; npbhilwara; rorpcb.bhilwara; akshay19rathore96@gmail.com  
**Cc:** Nilava Bandyopadhyay; Anurag Abhishek; Saima Mahmood; Clerk  
**Subject:** In the matter EA 02/2020 " Babulal Jajoo v. State of Rajasthan : Service of Status Report on behalf of Respondent No.2  
**Attachments:** Written Submission on behalf of Respondent No.2 Jindal Saw Limited.pdf

Dear Sir/Ma'am,

In compliance to the directions of the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal issued vide order dated 24.02.2023, we are serving the copy of the Written Submissions on behalf Respondent no.2. Please find the same as attachment to this mail.

You are requested to kindly issue your respective acknowledgments upon receipt of this mail. This mail shall be treated as sufficient service of the **"Written Submissions"** being filed by Respondent no.2.

In case of any further clarification or assistance, please feel free to reach us.

Regards,  
Ankita Sinha.

**S&A Law Offices LLP**

E-337, East of Kailash

New Delhi-110065, India. [www.sandalawoffices.com](http://www.sandalawoffices.com)

Tel: +91-124-4666400 (Ext-2305); Fax: +91-124-4666401

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